

HIGH COURT OF DELHI: NEW DELHI

No.896/RG/DHC/2021

Dated: 30.12.2021

OFFICE ORDER

SUB: REVISED SYSTEM OF HEARING OF CASES IN DELHI HIGH COURT AND DELHI DISTRICT COURTS WITH EFFECT FROM 03.01.2022 to 15.01.2022

In view of the sudden spurt and spike in Covid-19 cases in the NCT of Delhi and issuance of 'yellow alert' in Delhi by GNCTD, as directed by Hon'ble the Chief Justice, it is hereby informed to all concerned that this Court shall, with effect from 03.01.2022, take up the matters, as per the existing arrangement with regard to listing of cases, through virtual mode only. The courts of Registrar and Joint Registrar (Judicial) shall also take up matters through virtual mode only.

The District Courts in Delhi shall also, with effect from 03.01.2022, hold courts through virtual mode only. The video-conferencing links of the courts shall be made available on the website/ cause-list(s). The Principal District and Sessions Judges, in consultation with the DG (Prisons), shall make necessary arrangements for extension of remand of UTPs. Wherever required, the UTPs may be produced through video-conferencing.

The aforesaid arrangement shall continue till 15.01.2022. The entire situation shall be reassessed and reviewed, shortly.

All the stakeholders including court-staff, required to come to the Courts, shall get themselves fully vaccinated and shall strictly adhere to the norms of social-distancing and Covid-19 protocols, guidelines, directions, etc. issued by the Government of India, Government of NCT of Delhi and this Court from time to time.

By Order,

Sd/-

(Manoj Jain)

Registrar General

Endst. No.897-938/RG/DHC/2021

Dated: 30.12.2021

Copy forwarded for information & necessary action, if any, to:-

1. The Secretary General, Supreme Court of India, New Delhi
2. The Registrar Generals of all the High Courts in India.
3. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi
4. All Principal District & Sessions Judges, Delhi.
5. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi
6. The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi
7. The Secretary, Bar Council of India, New Delhi
8. The Secretary, Bar Council of Delhi, New Delhi
9. The Secretary, Supreme Court of India Bar Association, New Delhi

10. The Secretary, Delhi High Court Bar Association, New Delhi
11. The Member Secretary, Delhi Legal Services Authority (DLSA), Patiala House, New Delhi.
12. The Member Secretary, Delhi High Court Legal Services Committee, Delhi High Court.
13. The Commissioner of Police, Delhi Police, Delhi.
14. The Director (Academics), Delhi Judicial Academy, Delhi.
15. The Director of Prosecution, CBI, Block No. 3, II Floor, CGO Complex, Lodhi Road, Delhi.
16. The Director of Prosecution, Directorate of Prosecution, Tis Hazari, Delhi.
17. The Director General Narcotics Control Bureau, West Block, I Wing-5, Sector- 7, R.K. Puram, Delhi.
18. The Superintendent Jail, Tihar/Rohini/Mandoli, Delhi.
19. The Secretary, Delhi Bar Association, Tis Hazari, Delhi
20. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi
21. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
22. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
23. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
24. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.
25. Joint Registrar-cum-Secretary to Hon'ble the Chief Justice / All Registrars/ OSDs/ Coordinator (DIAC).
26. All Joint Registrars/Deputy Registrars/Assistant Registrars/Deputy Controller of Accounts/ Assistant Registrar (Library)/Joint Director (IT).
27. The Joint Registrar, Registrar General's Secretariat
28. Private Secretaries to all Hon'ble Judges.
29. All Admn. Officers (Judicial) / Court Masters/ Branch In-charge/Librarian.
30. P.A. to Registrar (IT) with the request to arrange to upload the Office Order on the website of this Court.
31. Copy to be displayed on the Notice Board.
32. Guard file.



(Geetha Gopinathan)
Joint Registrar (RG Secretariat)